

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 74 OF 2018 AND
APPEAL NO. 113 OF 2018 & IA NO. 54 OF 2018

Dated : 8th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 74 OF 2018

In the matter of:

Mawana Sugar Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-1
Mr. Anand K. Ganesan for R-2

APPEAL NO. 113 OF 2018 & IA NO. 54 OF 2018

Northern India Textile Mills' Association

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Praveen Kumar

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan for R-2

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the second Respondent has filed a memo dated 08.03.2019 on behalf of the second Respondent/Punjab State Power Corporation Limited on the issue of operation of the GNDTP generating station.

The same was taken on record.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member